



GOVERNMENT OF SIKKIM
HOME DEPARTMENT
TASHILING

No: 50A/Home/2024

Dated: 24/06/2024

NOTIFICATION

In compliance of the Judgment dated January 04, 2024 passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 643 of 2015, All India Judges Association vs. Union of India and others, with regard to Guest House/Transit Accommodation, the State Government with a view to provide guest house facility to the judicial officers is pleased to notify all the Guest Houses in major towns and Districts as transit accommodation where the judicial officers can stay initially till he/she finds a residential accommodation.

By order and in the name of Governor,



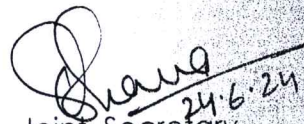
-Sd-

(R. Telang) IAS

Additional Chief Secretary,
Government of Sikkim
Home/Confdl/111/1990/02(VOL-VIII)

Copy for information to:-

1. Secretary, Governor's Secretariat, Raj Bhavan, Gangtok;
2. Secretary, Chief Ministers' Office, Gangtok;
3. Director General of Police, Police Headquarters;
4. Registrar General/ Registrar, High Court of Sikkim;
5. LR-cum- Secretary, Law Department, Government of Sikkim;
6. Principal Secretary, Tourism & Civil Aviation Department;
7. PCCF cum Secretary, Forest & Environment Department;
8. All District Magistrates;
9. All District Superintendent of Police;
10. Additional Director-cum-Staff Officer to the Chief Secretary;
11. PS to the Addl. Chief Secretary, Home Department;
12. PA to the Secretary, Home Department;
13. Resource Officer, CMO;
14. Assistant Director (IT), Home Department (with the request to kindly upload in the Government website)
15. Gazette section for publication in the official gazette;
16. Guard File & File


Joint Secretary
Home Department
24.6.24